

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7827/2023

SECURITIES AND EXCHANGE BOARD OF
INDIA

..... APPELLANT(S)

VERSUS

M/S APOLLO TYRES LTD.

..... RESPONDENT(S)

O R D E R

We are not inclined to interfere with the impugned judgment/order because of the long delay of more than ten years in issuing the show cause notice dated 24.01.2014, and hence, the present appeal is dismissed.

However, question(s) of law is left open.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(S.V.N. BHATTI)

NEW DELHI;
DECEMBER 04, 2023.

ITEM NO.23

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7827/2023

SECURITIES AND EXCHANGE BOARD OF INDIA

Appellant(s)

VERSUS

M/S APOLLO TYRES LTD.

Respondent(s)

(FOR ADMISSION and IA No.244860/2023-STAY APPLICATION)

Date: 04-12-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Tushar Mehta, Solicitor General
Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Mr. Abhishek Anand, Adv.
Mr. Shreyash Kumar, Adv.
Ms. Unnimaya S., Adv.
M/S. K J John And Co, AOR

For Respondent(s) Mr. Harish Salve, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Manu Nair, Adv.
Mr. Neelabh Shreesh, Adv.
Ms. Snigdha Saraf, Adv.
Mr. Adith Deshmukh, Adv.
Mr. S. S. Shroff, AOR

UPON hearing the counsel, the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)